

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1) Nos.8375-8376/2008

(From the judgement and order dated 22/08/2008 in CRLOP No.34489 of 2007 & CRLOP No. 37482/2007 of the HIGH COURT OF MADRAS)

D.K.GANESH BABU

Petitioner(s)

VERSUS

STATE OF TAMIL NADU & ORS.

Respondent(s)

(With appln(s) for stay and office report)

Date: 29/09/2009 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Petitioner(s) Mr. Rishi Malhotra,Adv.

For Respondent(s) Ms. Nalini Chidambaram,Sr.Adv.
Ms. Sunieta Ojha,Adv.
Ms. Prerna Poiyedashwari,Adv.
Mr. Vikas Mehta,Adv.

Mr. S. Thananjayan,Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit may be filed during the course of the day. Rejoinder affidavit, if any, may be filed within two weeks. List this matter for final disposal after four weeks.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER